

1	2	3
		Revenue Rs.
		Capital Rs.
MINISTRY OF STEEL AND MINES		
84	Department of Steel	1,000
86	Mines and Minerals	12,20,79,000
MINISTRY OF SUPPLY AND REHABILITATION		
89	Department of Rehabilitation	3,86,00,000
DEPARTMENT OF ATOMIC ENERGY		
100	Atomic Energy Research, Development and Industrial Projects	5,00,00,000
DEPARTMENT OF SPACE		
105	Department of Space	56,00,000

16.10 hrs.

APPROPRIATION (NO. 4) BILL, 1977*

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78".

The motion was adopted.

SHRI H. M. PATEL: I introduce† the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up clause-by-clause consideration. The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill".

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1 the enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: I beg to move: "That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

*Published in Gazette of India Extra ordinary, Part II, section 2, dated 14-12-77.

†Introduced/Moved with the recommendation of the President.